

BY HAND DELIVERY

FORM No : 138 Rule No : 276

OFFICE OF THE OFFICIAL LIQUIDATOR
High Court of Karnataka
"Corporate Bhavan", Raheja Towers, 12th Floor,
No.26-27, M.G. Road, Bengaluru-560 001.

IN THE HIGH COURT OF KARNATAKA AT BENGALURU
ORIGINAL JURISDICTION

In the matter of the Companies Act, 1956
and
In the matter of M/s. The Mysore Acetate and Chemicals Co Limited
(in liquidation)

COMPANY PETITION No. 45/2001

NOTICE OF DIVIDEND

Ref:OLB/Cop.No.45/01/Sec-IX(V)/Claim/ 5817 /2020
To

Date: 18 MAR 2020

Despatched on.....

The Joint Director (ID),
Department of Industries and Commerce,
Government of Karnataka, No.49, 2nd Floor,
South Block, Khanija Bhavan, Race Course Road,
Bengaluru - 560 001.

Take notice that dividend at the rate of 100 paise in a rupee against the admitted amount along with interest at 4% per annum from the date of winding up order (i.e. 07.11.2003) up to 02.12.2019 has been declared. The amount payable to you is Rs.21,54,41,000/- (Rupees Twenty one crore fifty four lakhs forty one thousand only) and the same will be payable through RTGS/NEFT upon furnishing the duly filled up and signed prescribed Bio-data on or after the 23rd day of March, 2020 and on the subsequent working days upto the day of 22nd September, 2020.

Upon applying for payment, this notice must be produced entire with any bills of exchange, promissory notes or any other negotiable securities held by you. If you desire the dividend to be paid to some other person, you may sign and lodge with the Official Liquidator an authority in prescribe form No. 139. You must fill up and sign the enclosed form of Receipt and authority.

Encl. Receipt/Undertaking/Annexure -A.

NOTE:

1. If you do not claim the dividend declared and payable as above within 6 months after the date of declaration i.e. 22nd September, 2020 the Official Liquidator shall pay the said amount in the Companies Liquidation Account in the Public Account of India, in the Reserve Bank of India under Sec. 555(1) of the Companies Act of 1956.
2. When a dividend of more than Rs.500/- is claimed by the representative of deceased creditor, Probate of the will, Certificate from Administrator General or Succession Certificate must be produced with this receipt.
3. Both the Receipt and authority for delivery should be signed by the claimant.

PTO

(M. JAYAKUMAR)
OFFICIAL LIQUIDATOR
HIGH COURT OF KARNATAKA